

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
AT PRINCIPAL BENCH, NEW DELHI  
APPEAL NO. 61 OF 2025**

**IN THE MATTER OF:**

HARI OM SHARAN DWIVEDI

... APPELLANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
AND OTHERS

... RESPONDENTS

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THROUGH



**SAMAKSH GOYAL**

ADVOCATE

A-405, 1 sr FLOOR, DEFENCE COLONY

NEW DELHI 110024

EMAIL: OFFICE.SSGOYAL@GMAIL.COM

DATE: 06.02.2026

PLACE : NEW DELHI

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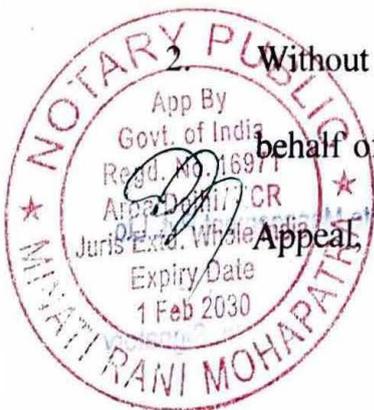
...RESPONDENTS

**ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2/  
M/S WIN WASTER MANAGEMENT PVT LTD**

I, Pushkar Mittal, aged about 25 years son of Sri Akshaya Kumar Mittal, resident of 7-B, Shahapur Fagota, Phagota, Ghaziabad, U.P. presently holding the office of Director, M/S Win Waste Management Pvt. Ltd, Plot No. 1/32, S.S. Gt Road Industrial Area, Ghaziabad, Uttar Pradesh-201001, presently at New Delhi do hereby solemnly affirm and state on oath as under:

1. That I am a Director of the Respondent No. 2 and as such am fully conversant with the facts of the case and am therefore competent to swear this affidavit.

2. Without prejudice to the preliminary objection raised in the Reply filed on behalf of the Respondent No. 2 regarding non-maintainability of the present Appeal, I on behalf of the Respondent No. 2 wish bring on record certain



For Win Waste Management Pvt. Ltd.

  
Auth. Signatory

material facts and documents by way of the present additional affidavit that are necessary for a proper adjudication of the issue before this Hon'ble Tribunal, which are as follows:

**A. ALLEGATIONS REGARDING VIOLATION OF MINIMUM DISTANCE OF 400 KMS ARE MISLEADING AND INCORRECT:**

- i. The Appellant's has alleged that the Appellant has an existing facility at a distance of 39 kms from the Respondent No. 2's site, and therefore, the grant of EC in favour of Respondent No. 2 violates the minimum distance requirement of 400kms that is required to be observed between an existing facility and a new facility.
- ii. As regards the above, it is submitted that the said allegation is absolutely false and raised to mislead this Hon'ble Tribunal.
- iii. It is submitted the requirement of maintaining a distance of 400 kms between two TSDF's is a condition prescribed in the OM dated 29.08.2016 issued by the Respondent No. 1. As per the said OM, a new facility ought not be permitted to be set up within 400 kms radius from an "existing" TSDF. This requirement is to be kept in mind at the time



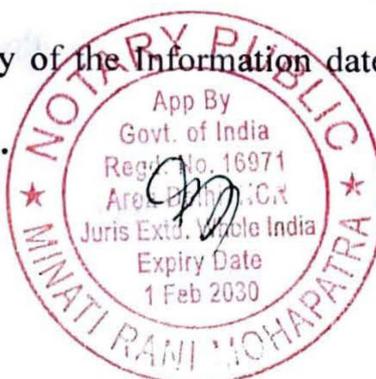
For Win Waste Management Pvt. Ltd.

*[Signature]*  
Auth Signatory

of grant of Environmental Clearance to a new TSDF. A copy of the said OM is annexed as **ANNEXURE 1**.

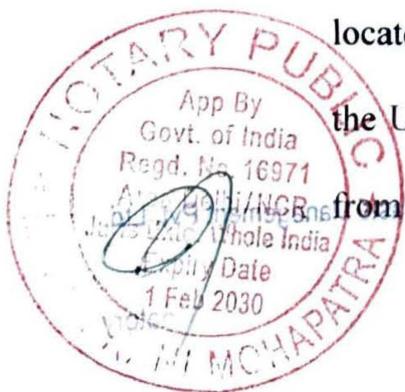
- iv. It is submitted that a TSDF is recognized to be “existing” if the said TSDF has a Consent to Operate in its favor as well as has fulfilled the compliances as on the date of grant of Environmental Clearance in favour of a new TSDF, and not otherwise. The Respondent No. 1 granted Environmental Clearance in favour of the Project Proponent on 11.08.2025. That on 11.08.2025, the Appellant did not have a Consent to Operate in its favor, and as such, had also failed to fulfill compliances. Hence, the Appellant’s facility was not an “existing” TSDF on the date the EC came to be granted in the Project Proponent’s favour.
- v. The aforementioned is corroborated from the information received from the CPCB on 29.08.2025 (after the grant of EC dated 11.08.2025 in favour of the Project Proponent) pursuant to an RTI request filed by the Project Proponent. In its information, the CPCB has clearly stated there were only five “existing” TSDF’s in the State of Uttar Pradesh as on 29.08.2025, and the Appellant’s facility does not find mention in the said list. A copy of the Information dated 29.08.2025 is attached as

**ANNEXURE 2.**



For Win Waste Management Pvt. Ltd.  
  
 Auth. Signatory

- vi. It is submitted that out of these five existing facilities, there are three Secured Landfill projects (similar to the projects of the Appellant and the Project Proponent) to which the requirement of 400kms as per the OM dated 29.08.2016 would apply, which are: (i) Bharat Oil and Waste Management Limited (at Kanpur), (ii) UP Waste Management Project (at Kanpur), and (iii) Industrial Infrastructure Service (India) Limited (at Unnao). The other two projects consist of a Secured Landfill and an Insinator, to which the OM dated 29.08.2016 is inapplicable and are not relevant for the present case.
- vii. The requirement for the Project Proponent's site to observe a distance of 400ks was to be considered vis-à-vis only the aforementioned three "existing" facilities, and not with the project site. Therefore, the existence of the Appellant's site at 39kms from the Project Proponent's site does not violate this requirement.
- viii. Furthermore, it is submitted that the grant of EC in favour of the Project Proponent adhered to the minimum distance requirement of 400km in relation to the three "existing" facilities. In this regard, it is submitted that: (i) the Bharat Oil and Waste Management Limited (at Kanpur) is located at a distance of 409 kms from the Project Proponent's site, (ii) the UP Waste Management Project (at Kanpur) is located at 424 kms from the Project Proponent's site and (iii) the Industrial Infrastructure



For Win Waste Management Pvt. Ltd.

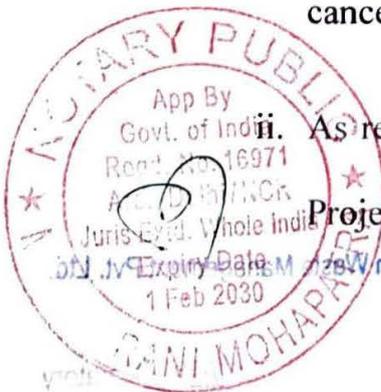
Auth. Signatory

Service (India) Limited (at Unnao) facility is located at 436 kms from the Project Proponent's site. A certificate issued by the RTO, Amroha, Uttar Pradesh certifying the same is attached as **ANNEXURE 3**.

- ix. A conspectus of the above fact's shows that neither did the Project Proponent file a false affidavit to this effect before the Expert Committee nor is there a breach of this requirement in the facts of the present case. The site of the Project Proponent is more than 400 kms from all three "existing" facilities as stated above.

**B. THE ALLEGATION THAT FLOODS MAY LEAD TO A "SPILL OVER" OF HAZARDOUS SUBSTANCE FROM THE PROJECT PROPONENT'S SITE IS INCORRECT:**

- i. The Appellant has alleged that the Expert Committee returned the proposal of the Project Proponent twice for the reason that the site posed a risk of a possible spill-over of hazardous substances during the flood season, yet the Expert Committee subsequently cleared it. This, according to the Appellant, is a reason for this Hon'ble Tribunal to cancel the EC granted to the Project Proponent.



ii. As regards the above, the Appellant submits that the rejection of the Project Proponent's proposal by Expert Committee before granting the

For Win Waste Management Pvt. Ltd.

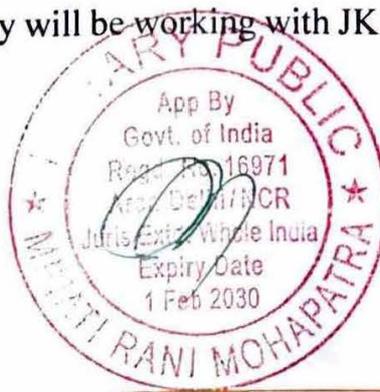
Auth. Signatory

Environmental Clearance *ex facie* shows that the Committee thoroughly satisfied itself with the documents submitted by the Project Proponent and did not take any arbitrary decision.

- iii. Additionally, the Project Proponent submits that the Irrigation Department, Government of Uttar Pradesh has vide letter dated 25.01.2025 clarified that the Project Proponent's site is situated at a distance of 8kms from Ganga's Highest Flood Level, and based on the past 100 years empirical data, Ganga's Highest Flood Level has reached 200.21 meter (that was in the year 1924). That the Project Proponent's site's Ground Level is situated at 207.00 meters, which is 7 meters higher than the Highest Flood Level that Ganga River has reached in the past 100 years. Therefore, the Appellant's allegation that a flood may lead to a hazardous "spill over" is completely baseless. A copy of the letter dated 25.01.2025 is attached as **ANNEXURE 4**.

**C. ALLEGATION THAT THE PROJECT PROPONENT GAVE A FALSE STATEMENT THAT JK INDUSTRIES HAS AGREED TO WORK WITH IT:**

- i. It is submitted that the Project Proponent did not give any false statement that they will be working with JK Cements once their facility was functional.



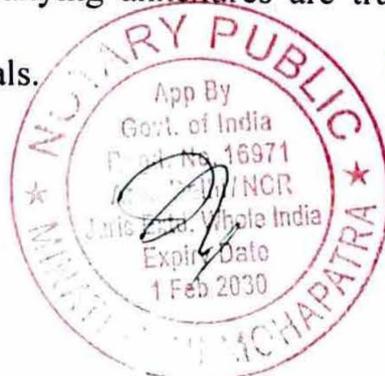
For Win Waste Management Pvt. Ltd.

Auth. Signatory

- ii. A copy of the email dated 11.04.2025 issued by JK Cements clarifies the intent of JK Cements to enter into a MOU with the Project Proponent once Environmental Clearance and other permissions were obtained by the Project Proponent.
- iii. This email pre-dates the grant of Environmental Clearance on 11.08.2025. A copy of the email dated 11.04.2025 is attached as

**ANNEXURE 5.**

3. The documents sought to be placed on record are essential for this Hon'ble Tribunal to appreciate the true factual matrix to assess the *bona fides* of the Appellant.
4. The present Affidavit has been filed *bona fide*, in the interest of justice and with a view to assist this Hon'ble Tribunal in adjudication of the present case.
5. That I have read and understood the contents of the present affidavit and state that the above is based on the records of the Respondent No. 2 which I believe to be true and correct.
6. That the accompanying annexures are true and correct copies of their respective originals.



For Win Waste Management Pvt. Ltd.

Auth. Signatory  
**DEPONENT**

**VERIFICATION**

I, the abovenamed Deponent do hereby verify that the contents of Para 1-5 of my affidavit are true and correct to the best of my knowledge and belief and that no part of it is false and nothing material has been concealed therefrom.

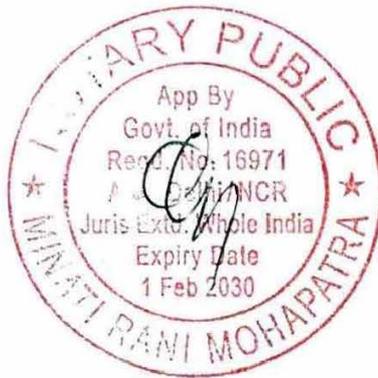
06 FEB 2026

Verified at New Delhi on this day of February 2026.

For Win Waste Management Pvt. Ltd.

**DEPONENT** *[Signature]*  
Auth. Signatory

*[Signature]*  
**IDENTIFIED**



**ATTESTED**

*[Signature]*  
**MINATI RANI MOHAPATRA**  
NOTARY DELHI-R-16971  
GOVERNMENT OF INDIA  
SUPREME COURT OF INDIA  
COMPOUND COURT DELHI  
REGISTER

*[Signature]*  
**MINATI RANI MOHAPATRA**  
ADVOCATE (NOTARY)  
Mch. No.: 8130128457

06 FEB 2026

For Win Waste Management Pvt. Ltd.

Notary

August 29, 2016

OFFICE MEMORANDUM

Sub: Distance criteria for setting up of Treatment Storage and Disposal Facility (TSDF)  
- Clarification reg.

The subject matter of setting up of Treatment Storage and Disposal Facility (TSDF) for hazardous waste has been examined in the Ministry.

2. In this regard, it is to state that Central Pollution Control Board (CPCB) guidance document - "Criteria for Hazardous Waste Landfill" of 2001 prescribes the locational criteria in terms of distance of location of facilities from lake / pond, river, flood plain, highways, public park etc. Copy of the said guidance document is available on CPCB website.

3. In addition, the additional criteria in terms of distance between TSDFs as prescribed by Ministry's O.M. No.12-30/2013-HSMD dated 20/06/2013 shall also be adhered to for setting up of new projects of common TSDF for hazardous waste in the country. The O.M. mandates that the new project of common treatment facilities within a distance of 400 km radius of the existing TSDFs for hazardous wastes is not permissible.

4. The copy of the O.M. is enclosed herewith for reference.

*Encl: as above*

  
(Bishwanath Sinha)  
Joint Secretary to the Government of India

**Chairman**  
All SPCBs / PCC as per list enclosed

Copy to: The Chairman, Central Pollution Control Board, New Delhi



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD  
T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010  
Phone: 2720831, 2720828 Fax: 0522 - 2720764  
Email: info@uppcb.in - Web Site: www.uppcb.in

संदर्भ सं०..... H39114..... /सी-2/ सामान्य-344/25/RTI/25 दिनांक..... 29/08/25

सेवा में,

श्री सुदर्शन मित्तल,  
शाहपुर फगोटा-245101

पंजीकृत/समयबद्ध

विषय: सूचना का अधिकार, अधिनियम-2005 के अन्तर्गत मांगी गई सूचना के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सूचना का अधिकार अधिनियम-2005 के अधीन सूचना उपलब्ध कराये जाने के सम्बन्ध में अपने आर.टी.आई आवेदन रजिस्ट्रेशन संख्या DSPCB/R/2025/60387 दिनांक 12.08.2025 जोकि अधोहस्ताक्षरी को ऑनलाइन के माध्यम से प्राप्त हुआ, का सन्दर्भ ग्रहण करने का कष्ट करें। आप द्वारा चाही गयी वांछित सूचना का विवरण निम्नवत् है:-

मांगी गई सूचना	वांछित सूचना
राज्य पर्यावरण नियंत्रण बोर्ड द्वारा उत्तर प्रदेश में कुल TSDF (ट्रीटमेंट, स्टोरेज और डिस्पोजल फैसिलिटीज) साइटों की संचालन अनुमति एवं संख्याओं का विवरण।	उत्तर प्रदेश राज्य में कुल 05 टी0एस0डी0एफ0 (ट्रीटमेंट, स्टोरेज और डिस्पोजल फैसिलिटीज) उ0प्र0 प्रदूषण नियंत्रण बोर्ड से सहमति प्राप्त कर संचालित है।

"उ0प्र0 में सूचना का अधिकार अधिनियम के अन्तर्गत आवेदनों/प्रथम अपील का आनलाइन प्राप्त कर निस्तारित किये जाने हेतु एक वैब पोर्टल <https://rtionline.up.gov.in> विकसित किया गया है। भविष्य में जनसूचना के लिए आवेदन/प्रथम अपील करने हेतु आप उक्त वैब पोर्टल का उपयोग कर सकते हैं।"

यदि आप उपयुक्त विनिश्चय से क्षुब्ध हैं तो आप सूचना का अधिकार अधिनियम, 2005 की धारा-19 (1) के अधीन इस पत्र के प्राप्त होने के दिनांक से 30 दिन के अन्दर प्रथम अपीलीय प्राधिकारी के समक्ष अपील दायर कर सकते हैं, जिनका पता निम्नवत् है:-

श्री रामगोपाल, मुख्य पर्यावरण अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, टी0सी0-12 वी, विभूति खण्ड, गोमती नगर लखनऊ-226010

भवदीय,

Digitally signed by  
Shnu Sonkar  
Date: 29-08-2025  
14:31:24

जनसूचना अधिकारी-वृत्त-2

<b>D1-A Details on disposal of Hazardous Waste in Common TSDF(s)</b>														
S. No	Name and Address of the TSDF/Common Incinerator	Quantity in Stock at the beginning of the year(MT)		*Quantity of Hazardous Waste Received (MT)		Quantity of Hazardous Waste Disposed (MT)		Quantity in Stock at the end of the year (MT)		Cumulative HW disposed by the end of financial year (MT)		Capacity		
		Landfillable	Incinerable	For landfill	For Incineration	For landfill	Quantity Incinerated	Landfillable	Incinerable	SLF	Incinerator	Incinerator (MT/H)	Incinerator (Kcal)	Landfill (MT/A)
	83	84	85	86	87	88	89	90	91	92	93	94	95	96
1	Bharat Oil & Waste Management Ltd. Gata No 672, Kumbhi Akabarpur Kanpur Dehat	1294.6	379.7	23335.155	7558.123	24624.3730	7756.749	5.397	181.055	212284.707	73522.769	2	7.5 x 10 <sup>6</sup> Kcal/h	20000 (LAT)
2	UP Waste Management Project, Kanpur Dehat	0.0	106.2	70,575.76	5353.451	100,497.42	5,270.05	225.463	189.536	580045.984	65936.753	2	5500	246204
3	Industrial Infrastructure Services (India) Ltd, LTP Banthar, Unnao	0.0	0.0	8167	0	8167		0	0	84957	0	0	0	275000 cubic meter
4	Bharat Oil Company (India) Regd., E-18, Site-IV, Sahibabad, Ind. Area. Ghaziabad	0.0	31.2	NA	623.134	NA	654.286	NA	Nil	0	0	0.250MT / H		0
5	M/s Sheetal Waste Management Project, D-26, Industrial Area Sikandraba, District Bulandshahar	0	693.4715	0	2275.80756	0	2529.65612	0	439.62294	0	0	0.83	0	0
<b>Total</b>		<b>1294.6</b>	<b>1210.5</b>	<b>102077.914</b>	<b>15810.5</b>	<b>133288.8</b>	<b>16210.7</b>	<b>230.9</b>	<b>810.2</b>	<b>877287.7</b>	<b>139459.5</b>	<b>4.8</b>	<b>5500.0</b>	<b>246204.0</b>

क्षेत्रीय परिवहन कार्यालय, अमरोहा, उत्तर प्रदेश

पत्र संख्या : 2798 / आर.टी.ओ. / 2025

दिनांक 25/08/2025

प्रति,

पुष्कर मित्तल ( सी. ई. ओ. )

बिन वेस्ट मैनेजमेंट प्रा. लि.

हसनपुर, अमरोहा

विषय : आपकी इकाई से विभिन्न TSDF इकाइयों की दूरी की जानकारी संबंधी।

संदर्भ : आपका पत्र दिनांक 11.08.2025

महोदय,

आपके उपरोक्त संदर्भित पत्र के माध्यम से प्राप्त अनुरोध के संबंध में सूचित किया जाता है कि आपकी इकाई से निम्नलिखित पूर्व में स्थापित ( TSDF ) इकाइयों की सड़क मार्ग द्वारा दूरी, विभागीय अभिलेखों एवं मानचित्र के आधार पर इस प्रकार प्रमाणित की जाती है :

1. **Bharat Oil & Waste Management Ltd., Kanpur Dehat (209101)**  
दूरी - 409 ( चार सौ नौ ) किलोमीटर - N H. 19, द्वारा
2. **UP Waste Management Project, Kanpur Dehat (209101)**  
दूरी - 424 ( चार सौ चौबीस ) किलोमीटर - N H. 9, द्वारा
3. **Industrial Infrastructure Service (India) Ltd., Banthar, Unnao (209862)**  
दूरी - 436 ( चार सौ छत्तीस ) किलोमीटर - N H. 9 द्वारा

उक्त दूरी केवल सड़क मार्ग के आधार पर प्रमाणित की गई है तथा यह विभागीय स्तर पर उपलब्ध अभिलेखों एवं सर्वेक्षण पर आधारित है।

क्षेत्रीय परिवहन अधिकारी  
A.R.T.O. (E)  
AMROHA

पत्रांक :- २३६ /बाखमु/अनापत्ति,

13

दिनांक: २५/०१ /2025

विषय:- प्रस्तावित विन वेस्ट मैनेजमेंट प्रा० लिमिटेड के बाढ़ क्षेत्र में न होने के सम्बन्ध में।

सन्दर्भ :- आपका पत्र संख्या- शून्य, दिनांक 22.01.2025।

सेवा में,

श्री पुष्कर मित्तल  
सी०ई०ओ०,  
विन वेस्ट मैनेजमेंट प्रा० लिमिटेड  
हसनपुर, अमरोहा।

महोदय,

उपरोक्त विषयक अवगतनीय है कि प्रस्तावित कार्यस्थल खसरा संख्या 100, 102, 104, 107, व 109 हसनपुर रोड फिरोजपुर गडावली हसनपुर जनपद अमरोहा में स्थित है। उक्त के सम्बन्ध में सहायक अभियन्ता बाढ़ उपखण्ड प्रथम गढ़मुक्तेश्वर ने अपने पत्र संख्या 13/स०अ०-1/सामान्य दिनांक- 24.01.2025 के द्वारा अवगत कराया है कि खसरा संख्या 100, 102, 104, 107, व 109 में प्रस्तावित कार्यस्थल, मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में ओ०ए० संख्या 200/2014 में पारित आदेशों के अनुपालन में बाढ़ के मैदान का सीमांकन 25 वर्ष की बाढ़ पुनरावृत्ति के आधार पर लगाये गये रेग्युलेटरी जोन पिलर से लगभग 8.000 कि०मी० दूर हैं। राष्ट्रीय राजमार्ग 09 गढ़मुक्तेश्वर रेलवे ब्रिज पर गंगा नदी का **HFL 200.21** मीटर (वर्ष 1924) रहा है। जोकि अब तक सर्वाधिक है। रेग्युलेटरी जोन पिलर संख्या 1031 पर अक्षांशतर- 28.72549 एवं देशान्तर- 78.205714 तथा प्रस्तावित कार्यस्थल का अक्षांशतर- 28.807454 एवं देशान्तर 78.241940 हैं। उक्त यूनिट का प्रस्तावित कार्य शासनादेश संख्या 164/2020/2031/20-27-सि०-4-07(एन०जी०टी०)/16टी०सी० दिनांक 04 सितम्बर 2020 में उल्लेखित बिन्दु संख्या 8 के किसी भी प्रस्तर से आच्छादित नहीं है। प्रस्तावित कार्यस्थल पर **G.L 207.00 M** है तथा फ्लड प्लेन जोन से 8.000 किलोमीटर दूर है।

Rev  
25/01/25  
(आर० के० गंगवार)

अधिशासी अभियन्ता  
बाढ़ खण्ड, मुरादाबाद

25/01/25

पत्रांक :- /बाखमु/अनापत्ति, तदिनांक: /2025।

प्रतिलिपि सहायक अभियन्ता बाढ़ उपखण्ड प्रथम गढ़मुक्तेश्वर को उनके पत्र संख्या 13/स० अ०-1 /सामान्य दिनांक 24.01.2025 के द्वारा उपलब्ध करायी गयी आख्या के क्रम में सूचनार्थ प्रेषित है।

अधिशासी अभियन्ता  
बाढ़ खण्ड, मुरादाबाद



Anil Kumar Chaudhry

Fri 11 Apr, 15:17 (3 days ago)

to me

PLEASE FIND MAIL FROM MANOJ SRIVASTAV , J.K.CEMENT

Thanks

For ENVIRO-TECH SERVICES PVT. LTD.

Anil Kumar Chaudhry

Technical Manager

Certified Laboratory by ISO:45001 & Accrediated by NABL,MOEF & CC And

M.No. : 9720790470, 8393845577, 9811736063,9911516076

e-mails : [anilkumar.chaudhry@gmail.com](mailto:anilkumar.chaudhry@gmail.com), [etslab2012@gmail.com](mailto:etslab2012@gmail.com)

Website : [www.etslab.in](http://www.etslab.in)

----- Forwarded message -----

From: **Manoj Srivastava2** <[manoj.srivastava2@jkcement.com](mailto:manoj.srivastava2@jkcement.com)>

Date: Fri, Apr 11, 2025 at 3:14 PM

Subject: Fwd: co processing letter

To: Anil Kumar Chaudhry <[anilkumar.chaudhry@gmail.com](mailto:anilkumar.chaudhry@gmail.com)>

Sir,

As per your request we shall sign MOU after you have all the valid permission, like -EC, consent & authorization etc. from UPPCB.

Regards,

M K Srivastava

----- Forwarded message -----

From: **Anil Kumar Chaudhry** <[anilkumar.chaudhry@gmail.com](mailto:anilkumar.chaudhry@gmail.com)>

Date: Tue, Apr 8, 2025 at 2:19 PM

Subject: Fwd: co processing letter

To: [manoj.srivastava2@jkcement.com](mailto:manoj.srivastava2@jkcement.com) <[manoj.srivastava2@jkcement.com](mailto:manoj.srivastava2@jkcement.com)>

Thanks

For WIN WASTE MANAGEMENT PVT. LTD.

Anil Kumar Chaudhry

Technical Manager

Certified Laboratory by ISO:45001 & Accrediated by NABL,MOEF & CC And

M.No. : 9720790470, 8393845577, 9811736063,9911516076

e-mails : [anilkumar.chaudhry@gmail.com](mailto:anilkumar.chaudhry@gmail.com), [etslab2012@gmail.com](mailto:etslab2012@gmail.com)

Website : [www.etslab.in](http://www.etslab.in)

VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
APPEAL NO. 61/2025**

**IN THE MATTER OF:**

HARI OM SHARAN DWIVEDI

... APPELLANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE AND OTHERS

... RESPONDENTS

KNOW ALL to whom these presents shall come that I / Puskhar Mittal, Director of Win Waste Management Private Limited, the abovenamed Respondent No. 2/ do hereby appoint

**ADVOCATE SAMAKSH GOYAL****OFF: A-405, 1<sup>st</sup> FLOOR, DEFENCE COLONY, NEW DELHI-110024****EMAIL: OFFICE.SSGOYAL@GMAIL.COM | MOB: 95600- 28080**

(hereinafter called the Advocate/s) to be my/our Advocate(s) in the above-noted case authorize them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in Court in Which the same may be tried or heard and also in the appellate Court including High Court Subject to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings appeals cross-objection or petitions for execution review, revision withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and / or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration and difference or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and to sign the Power of Attorney on our behalf.

And I / We the / undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my / our own acts, as if done by me / us for all intents and purposes.

And I / We undersigned do hereby agree that in the event of the whole or part of the fee agreed by me / us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I / We do hereunto set my / our hand to these present the contents or which have been understood by me/ us on this \_\_ 06 \_\_ day of Feb 2026 .

Accepted subject to the terms of fees &amp; Identified

Advocate(s)

For Win Waste Management Pvt. Ltd.

Client

Auth. Signatory

*E. Identified the  
M. J. ...*